

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 01.09.2009

Meeting No. 16 & 17/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 01.09.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. A.K. Ojha	A.D	MSME
3	Sh. T.M. Skaria	DDG	DGFT
4	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held on 13.08.2009. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	362	M/S. PARLE PRODUCTS PVT. LTD., MUMBAI	M.No. 16 dt. 01.09.2009	Status: Deferred
	HQ File :01/85/050/00076/AM09	Inclusion of import item Dry Fruits under transferable DFIA against export of Biscuits.		
	Ref. PC-4 & RLA, Mumbai 03/92/076/0094/AM08			
	The case was considered by the committee as per agenda. PH was granted to the firm in this case on 03.09.2009. The case to be re-listed on 03.09.2009			

2	363	M/S. K. PATEL PHYTO EXTRACTIONS PVT. LTD., VALSAD	M. No. 16 dt. 01.09.2009	Status: Deferred
	HQ File :01/85/050/1006/AM07	RLA File :03/94/040/00644/AM07/	Lic.No/Date: 0310400865 DT. 25.09.2006	
	The case was considered by the committee as per agenda. PH was granted to the firm in this case on 03.09.2009. The case to be re-listed on 03.09.2009			

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364 Case No.:13/3/85-ALC3/2009	M/S. LLOYD INSULATIONS (INDIA) LIMITED	M. No. 16 DT. 01.09.2009	Status: Approved																										
HQ File :01/85/050/00028/AM10/	RLA File :03/95/040/01219/AM08/	Lic.No/Date:0310518998 08.05.2009																											
The case was considered by the committee as per agenda. It was noted that DIPP has given written comments dated 01.09.2009. The Committee decided to approve the case on the basis of comments from DIPP and ratified the norms as under:-																													
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>LLOYD PANEL 100, 0.5MM COLOUR COATED G1 SHEET BOTH SIDES, WALL PANEL, PARTITION PANELS, CEILING PANELS</td><td rowspan="5">11550Sq. Meter</td><td>1. POLYOL (BAYMER BJ-376131)</td><td>30319Kgs</td></tr><tr><td rowspan="3">1.FLOOR INSULATION, FIXED WITH BITUMEN AND TARFELT, VAPOUR BARRIER 5400SQ. METERS WITH METAL FACING ON BOTH SIDES WITH PRE-PAINTED ZINCALUME STEEL SHEET OF 0.5MM THK.</td><td>2. ISOCYANATE (DESMODYR 44V20L)</td><td>30318Kgs</td></tr><tr><td>3. PRESSURE RELIEF VALVE</td><td>Net to Net</td></tr><tr><td>4. SALCO CHILL DOORS (HORIZONTALLY SLIDING MODEL KH-0210)</td><td>Net to Net</td></tr><tr><td>2. SUPPORTING STRUCTURE AS PER DRG. 5381 SQ. METERS WITH METAL FACING ON BOTH SIDES WITH PRE-PAINTED ZINCALUME STEEL SHEET OF 0.5MM THK.</td><td>5. PRIME QUALITY ZRW PRE-PAINTED ZINCALUME STEEL COILS 0.5MM</td><td>90786Kgs</td></tr><tr><td>3. SLIDING DOOR 3800MMx2400MM, TYPE MOTORIZED 6 NOS.</td><td></td><td></td><td></td></tr><tr><td>4. SLIDING DOOR 3800MM x 2400MM, TYPE MANUAL 4 NOS</td><td></td><td></td><td></td></tr></table>				Export Item	Qty.	Import Item	Qty.	LLOYD PANEL 100, 0.5MM COLOUR COATED G1 SHEET BOTH SIDES, WALL PANEL, PARTITION PANELS, CEILING PANELS	11550Sq. Meter	1. POLYOL (BAYMER BJ-376131)	30319Kgs	1.FLOOR INSULATION, FIXED WITH BITUMEN AND TARFELT, VAPOUR BARRIER 5400SQ. METERS WITH METAL FACING ON BOTH SIDES WITH PRE-PAINTED ZINCALUME STEEL SHEET OF 0.5MM THK.	2. ISOCYANATE (DESMODYR 44V20L)	30318Kgs	3. PRESSURE RELIEF VALVE	Net to Net	4. SALCO CHILL DOORS (HORIZONTALLY SLIDING MODEL KH-0210)	Net to Net	2. SUPPORTING STRUCTURE AS PER DRG. 5381 SQ. METERS WITH METAL FACING ON BOTH SIDES WITH PRE-PAINTED ZINCALUME STEEL SHEET OF 0.5MM THK.	5. PRIME QUALITY ZRW PRE-PAINTED ZINCALUME STEEL COILS 0.5MM	90786Kgs	3. SLIDING DOOR 3800MMx2400MM, TYPE MOTORIZED 6 NOS.				4. SLIDING DOOR 3800MM x 2400MM, TYPE MANUAL 4 NOS			
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4	365		M/S. DRYTECH PROCESSES (I)PVT.LTD;	M.No. 16 dt. 01.09.2009	Status:-Approved							
	Case No.:23/13/85-ALC3/2008											
	HQ File :01/85/050/00113/AM09/		RLA File :03/94/040/00358/AM09/	Lic.No/Date:0310478010 09.07.2008	Defer Date:20.08.2009							
	The case was considered by the committee as per agenda. It was observed that an earlier case of the firm in Adv. Lic. No. 0310378843 dt. 04.05.2006 was approved by ALC in Meeting No. 17 held on 26.07.2006. On the same basis, Committee decided to ratify the norm in this case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Spray Dried Gum Arabic Seyal</td><td>1Kg</td><td>Kibbled Gum Arabic Seyal</td><td>1.05Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Spray Dried Gum Arabic Seyal	1Kg	Kibbled Gum Arabic Seyal
Export Item	Qty.	Import Item	Qty.									
Spray Dried Gum Arabic Seyal	1Kg	Kibbled Gum Arabic Seyal	1.05Kg									
RLA may take consequential action as per policy/procedure.												

5	366 Case No.:8/3/85-ALC3/2009	M/S. GOOD-DAY FOODS LTD.,	M. No. 16 DT. 01.09.2009	Status: Rejected
	HQ File :01/85/050/00023/AM10/	RLA File :03/94/040/00052/AM10/	Lic.No/Date:0310518965 07.05.2009	
	The case was considered by the committee as per agenda. It was noted by the technical representatives present in the meeting that applicant has claimed 27% wastage, which is quite high, without indicating stage-wise wastage in the production. Water content in import/export items has not been indicated. Commercial value of bye-product not given. Details of packing material also not available. In the absence of these details, Committee is not in a position to compute the wastage & decided to reject the case.			
	RLA may take consequential action as per policy/procedure.			

6	367	M/S. TEESTA VALLEY EXPORTS LTD.,KOLKATA	M. No. 16 DT. 01.09.2009	Status: Rejected
	HQ File :01/85/162/673/AM08	RLA File :02/77/40/221/AM08	Lic.No/Date:0210106138 DT. 16.11.2007	
	The case was considered by the committee as per agenda. With reference to company's letter dated 03.07.2009 Committee observed that bonding procedure is relevant for domestic area and not for EOUs. Applicant should approach Customs to bond the area. Committee decided to maintain status quo.			
	RLA to take consequential action a per policy/procedure.			

7	368 Case No.:11/7/85-ALC3/2008		M/S. ALKALOIDS CORPORATION	M.No. 16 DT. 01.09.2009	Status: Approved
	HQ File :01/85/050/00076/AM09/		RLA File :02/24/040/00331/AM08/	Lic.No/Date:0210110853 28.03.2008	
	The case was considered by the committee as per agenda. It was observed that an earlier case of the firm in Adv. Lic. No. 0210074215 dt. 20.01.2005 was approved by ALC-I in Meeting No. 03/2007 dt. 23.05.2007. On the same basis, Committee decided to ratify the norm in this case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Scammony Resin	1750Kg	Scammony Roots	17500Kg	
RLA may take consequential action as per policy/procedure.					

8	369	M/S. MONARCH CATALYST PVT. LTD., THANE	M. No. 16 DT. 01.09.2009	Status: Transferred
	HQ File :01/85/162/299/AM09	RLA File :03/86/40/0067/AM10		
	Clarification sought by RA, Mumbai on export product namely Nickel Catalyst containing Ni-23.0+/-1%, Hydrogenated Vegetable Oil 60+/-2% (SION) Sr. No. 62/3102) falls under category of edible oil.			
	RLA, Mumbai reference 03/86/040/0067/AM10			
	The case was considered by the committee as per agenda. RA, Mumbai has requested for a clarification whether export product namely Nickel Catalyst containing Ni-23.0+/-1%, Hydrogenated Vegetable Oil 60+/-2% falls under category of edible oil. It was observed that Norms Committee does not have expertise on this issue of classification. Applicant may be advised to approach Classification Committee of Customs.			

9	370	M/S. JAIN IRRIGATION SYSTEMS LTD.	M. No. 16 DT. 01.09.2009	Status: Deferred
	Case No.:1/16/85-ALC3/2009			
	HQ File :01/85/050/00081/AM10/	RLA File :03/94/040/00405/AM10/	Lic.No/Date:0310533738 13.08.2009	
The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. To be re-listed on 01.10.2009.				

10	371	M/S. MAYILVAGANAN.PMR	M. No. 16 DT. 01.09.2009	Status: Rejected
	Case No.:2/16/85-ALC3/2009			
	HQ File :01/85/050/00082/AM10/	RLA File :07/24/040/00178/AM10/	Lic.No/Date:0710066502 13.08.2009	
The case was considered by the committee as per agenda. It was noted that the production and consumption data for the last 3 years in quantity & value terms has not been given. Chemical name of import item at Sl. No. 4 & 5 has also not been given. In the absence of above details Committee is not in a position to finalize the norms. Committee, therefore, decided to reject the case.				
RLA to take consequential action as per policy/procedure.				

PART-II

	372	M/S. S.M. HERBALS PVT.LTD.	M. No.17 DT. 01.09.2009	Status: Approved
	Case No.:3/13/85-ALC3/2000			

1	Case No.:2/37/85-ALC3/2008			Approved
	HQ File :01/85/050/00070/AM10/	RLA File :05/24/040/00211/AM10/	Lic.No/Date:0510246634 27.07.2009	
	The case was considered by the committee as per agenda. It was observed that a similar case of the same firm for the same export product was approved in NC Meeting No. 03/09 dated 15.05.2009 in advance authorization No. 0510225760 dt. 19.08.2008. Therefore, the Committee decided to approve this case on repeat basis, as under:-			
	Export Item Name.	Qty	Import Item Name.	Qty
	CAMPTOTHECIN HPLC PURITY NLT 98.5%	95KG	CRUDE CAMPTOTHECIN HPLC PURITY NLT 95%	100KG
	RLA may take consequential action as per policy/procedure.			

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373	M/S. JEWEL CONSUMER CARE P LTD	M. No. 17 DT.01.09.2009	Status: Approved
Case No.:2/37/85-ALC3/2008			
HQ File :01/85/050/00255/AM09/	RLA File :34/24/040/00193/AM09/	Lic.No/Date:3410023356 03.02.2009	
The case was considered by the committee as per agenda. The Committee noted the written comments of Deptt. of Chemicals & Petrochemicals vide letter No. 46011/68/2009-PC II dated 19.08.2009. The Committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
Interdental Twisted Brush Head (Fiscodent/Perlodent)	1 Set	1. Relevant Twisted Brush Head	Net +5% Wastage
		2. Raw-material (for each kg of Polypropylene contained in the export product) i) Polypropylene Granules ii) Polypropylene Colour Master Batch	1.04Kg/Kg of PP in Export 0.02Kg/Kg of PP in Export
		3. Raw material (for each kg of TPE contained in the export product) i) Thermoplastic Elastomer Granules ii) TPE Colour Master Batch	1.04Kg/Kg of TPE in Export 0.02Kg/Kg of TPE in Export
RLA to take consequential action as per policy/procedure.			

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374 Case No.:3/37/85-ALC3/2008		M/S. JEWEL CONSUMER CARE P LTD	M. No. 17 DT. 01.09.2009	Status: Approved
HQ File :01/85/050/00256/AM09/		RLA File :34/24/040/00202/AM09/	Lic.No/Date:3410023419 06.02.2009	
The case was considered by the committee as per agenda. The Committee noted the written comments of Deptt. of Chemicals & Petrochemicals vide letter No. 46011/68/2009-PC II dated 19.08.2009. The Committee decided to ratify the norms as under:-				
Export Item	Qty.	Import Item	Qty.	
Tooth Brush (Interdental Head Cylindrical & Conical with Handle)/Interdental Twisted Brush	1 Set	1. Toothbrush Head (Cylindrical)	Net+5% Wastage	
		2. Toothbrush (Conical)	Net+5% Wastage	
		3. Twisted Brush Head	Net+5% Wastage	
		4. Raw-material (for each kg of Polypropylene contained in export product) i) Polypropylene Granules ii) Polypropylene Colour Master Batch	1.04Kg/Kg of PP in Export 0.02Kg/Kg of PP in Export	
		5. Raw-material (for each kg of TPE contained in the export product) i) Thermoplastic Elastomer Granules ii) TPEE Colour Master Batch	1.04Kg/Kg of TPE in Export 0.02Kg/Kg of TPE in Export	
2. Tongue Cleaner	1 Set	Relevant Tongue Cleaner	Net + 2% Wastage	
RLA to take consequential action a per policy/procedure.				

4	375 Case No.:4/13/85-ALC3/2009	M/S. AL KABEER EXPORTS PVT. LTD	M.No. 17 DT. 01.09.2009	Status: Approved
	HQ File :01/85/050/00071/AM10/	RLA File :03/94/040/00319/AM10/	Lic.No/Date:0310530445 24.07.2009	
	The case was considered by the committee as per agenda. It was observed that a similar case of the same firm for the same export product was approved in NC Meeting No. 31/09 dated 11.12.2008 in advance authorization No. 0310458152 dt. 18.01.2008 with 10% wastage. The Committee decided to approve this case on same basis, as under			
	Export Item	Qty.	Import Item	Qty
	Ready to Cook Frozen Cheese Samosa containing 99.27MT of Feta Cheese (Danish White Cheese)	176.957 MT	Feta Cheese (Danish White Cheese)	109.20MT
RLA to take consequential action as per policy/procedure.				

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376 Case No.:1/13/85-ALC3/2009	M/S. MARINE CHEMICALS,	M. No. 17 dt. 01.09.2009	Status: Approved
HQ File :01/85/050/00068/AM10/	RLA File :10/24/040/00034/AM10/	Lic.No/Date:1010034557 22.07.2009	
The case was considered by the committee as per agenda. It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No. 41/09 dated 07.02.2008 in advance authorization No. 1010027494 dt. 28.09.2007 allowing 9.22% wastage. The Committee decided to approve this case on repeat basis, as under:			
Export Item	Qty.	Import Item	Qty
AGAR AGAR STRIPS/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLIGAL/PHARMA	16340.400 KG	AGAR AGAR COMMERCIAL GRADE STRIPS	17846.984KG
RLA to take consequential action as per policy/procedure.			

6	377 Case No.:10/42/85-ALC3/2007	M/S. ORGANIC INDIA PVT.LTD.	M. No. 17 Dt. 01.09.2009	Status: Deferrerd
	HQ File :01/85/050/00146/AM08/	RLA File :06/24/040/00009/AM08/	Lic.No/Date:0610012144 23.07.2007	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 17.09.2009			

7	378 Case No.:8/36/85-ALC3/2007	M/S. ORGANIC INDIA PVT.LTD.	M. No. 17 Dt. 01.09.2009	Status: Deferred
	HQ File :01/85/050/00134/AM08/	RLA File :06/24/040/00014/AM08/	Lic.No/Date:0610012556	

/	HQ File :01/85/050/00124/AM08/	RLA File :06/24/040/00014/AM08/	Lic.No/Date:0610012556 26.11.2007	
The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 17.09.2009				

8	379 Case No.:9/36/85-ALC3/2007	M/S. ORGANIC INDIA PVT.LTD.	M. No. 17 Dt. 01.09.2009	Status: Deferred
	HQ File :01/85/050/00125/AM08/	RLA File :06/24/040/00015/AM08/	Lic.No/Date:0610012557 26.11.2007	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 17.09.2009			

9	380 Case No.:1/17/85-ALC3/2009	M/S. GELTEC PRIVATE LIMITED	M. No. 17 Dt. 01.09.2009	Status: Deferred
	HQ File :01/85/050/00083/AM10/	RLA File :03/94/040/00390/AM10/	Lic.No/Date:0310533946 18.08.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 01.10.2009.			

10	381 Case No.:2/17/85-ALC3/2009	M/S. NATURO FOOD&FRUIT PRODUCTS PVT LTD	M. No. 17 Dt. 01.09.2009	Status: Approved
	HQ File :01/85/050/00084/AM10/	RLA File :07/24/040/00193/AM10/	Lic.No/Date:0710066638 21.08.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that the value of flavoring essence in total imports is value less than 1% FOB value. Applicant may be asked the details of exact use of natural flavouring banana. All other items are approved as applied for RA to take consequential action as per policy/procedure.			

SUPPLEMENTNARY AGENDA

381-A	M/S. DISHA FOODS PVT LDT., HYDERABAD	M. No. 17 Dt. 01.09.2009	Status: Approved
HQ File :01/85/162/00154/AM09			
Chairman NC-6 directed that this case may be placed before the meeting held on 01.09.2009. Committee further discussed the case and observed that under SION E-5, broad description at Sl. No. 5 for imports is Additives and Other bakery ingredients. Specific names of various types of additives and bakery ingredients have not been clearly specified & the total quantity of all additives and bakery ingredients put together allowed is 0.062Kg/Kg of export item. Technical members present in the meeting stated that Cocoa powder is used as taste enhancer and imparts Cocoa taste to Biscuits. This falls under broad heading of Additives and Other bakery ingredients category of SION E-5. Cocoa powder can be used in varying proportion as per specification & taste requirement of intended market/customers. Since Cocoa powder is bakery ingredient specifically used for imparting specific taste to the product, the same would get covered under this broad heading, Sl. No. 5 of SION E-5. In view of this, Cocoa powder can be specifically mentioned against Sl. No. 5 of SION E-5 with quantity upto a maximum of 0.062Kg/Kg of Biscuits only if Cocoa Powder is present in export product. This implies that the accountability of this item in export product is mandatory. Accountability of cocoa powder has already been specified in NC decision on 09.07.2009. In view of the above, decision of the Committee in Meeting No. 10/10 dated 09.07.2009, Case No. 288 may be implemented subject to accountability. Further, the total qty of 'additives and bakery ingredients' category will not, however, exceed 0.062Kg/Kg of export item. RA to take consequential action as per policy/procedure.			

381-B	M/S. RAVI FOODS PVT. LTD. HYDERABAD	M. No. 17 Dt. 01.09.2009	Status: Approved
HQ File :01/85/162/153/AM09			
Chairman NC-6 directed that this case may be placed before the meeting held on 01.09.2009. Committee further discussed and decided that SION cannot be amended on a single request to modify SION. In a similar case of M/s. Disha Foods Pvt. Ltd., (Case No. 381-A of this meeting), decision has been taken which equally applies to this case.			
In view of the above, Committee decided Cocoa powder as a Additive & other bakery ingredient subject to accountability, as under:-			
DFIA No. & Date	% by weight of Cocoa Powder in Export Product	Qty. of Cocoa Powder allowed (KG)	
910026771 dt. 6.07.06	4%	100000	
910027940 dt. 23.10.06	4%	160000	
910031479 dt. 11.09.07	5%	125000	
RA must ensure that the total qty. of additives and bakery ingredients category will not exceed 0.062Kg/Kg of export item.			
RLA to take consequential action as per policy/procedure.			

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